

(b) whether Government have made any assessment on the demand and availability of urea in the Ninth Five Year Plan;

(c) if so, the facts revealed from the assessment;

(d) the steps proposed to be taken to meet out the demand of urea in the Ninth Plan; and

(e) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) :
(a) The annual production of urea during the Eighth Five Year Plan with reference to the targets has been as follows :

Year	Production of Urea ('000 MT)	
	Target	Actual
1992-93	13486.3	13122.9
1993-94	14065.0	13148.3
1994-95	14707.1	14202.0
1995-96	15378.9	15819.7
1996-97	16273.2	15544.3 (Anticipated)

(b) and (c) The following assessment of the demand and availability of urea in two alternative scenarios has been made in the context of the preparatory exercise for the formulation of the Ninth Five Year Plan.

Estimates of Demand-Supply Gap in Urea in Terms of Product

SCENARIO I : Assuming no price Correction in Urea
(in lakh Tonnes)

Year	Demand	Supply	Gap
1996-97	219.00	163.60	55.40
1997-98	230.00	174.93	55.07
1998-99	249.00	187.76	61.24
1999-00	273.00	206.57	66.43
2000-01	299.00	253.63	45.37
2001-02	326.00	260.89	65.11

SCENARIO II : Assuming price correction in Urea

(in lakh Tonnes)

Year	Demand	Supply	Gap
1996-97	209.00	163.60	45.40
1997-98	211.00	174.93	36.07
1998-99	218.00	187.76	30.24
1999-00	225.00	206.57	18.43
2000-01	235.00	253.63	—18.63
2001-02	245.00	260.89	—15.89

(d) and (e) As per the Industrial Policy Statement issued on 24th July, 1991, no industrial licence is now required for setting up a fertilizer plant.

The Public/Cooperative units under the administrative control of the Department of Fertilizers have adopted the following strategy to increase urea production:

- (i) Expansion/retrofitting/revamping of existing fertilizer plants;
- (ii) Overcoming the constraints in the availability of natural gas by setting up naphtha-based fertilizer plants and installing dual fuel/feedstock facilities in the existing plants and projects under implementation; and
- (iii) Setting up joint venture projects in countries having abundant and cheap raw material resources.

Entrepreneurs in the Private Sector have also formulated their investment proposals for augmenting the indigenous urea production.

Diversion of Forest Land

3760. SHRI BANWARI LAL PUROHIT :
SHRI HANSRAJ AHIR :
SHRI ANANDRAO V. ADSUL :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have received a request from the Government of Maharashtra to delegate powers to the State Government under Forest (Conservation) Act, 1980 for the diversion of Forest area not exceeding 05 hectares for the Non-forestry purpose;

(b) whether a request has also been received from the State to delegate powers to the Chief Conservator of forests,

Regional Office, Bhopal to approve the diversion of forest land between 05 to 20 hectares; and

(c) if so, the decision taken by the Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) Government of India has been receiving requests from various State Governments to delegate power to State Governments under Forest (Conservation) Act, 1980 for diversion of forest areas. But, the Forest (Conservation) Act, 1980 does not permit delegation of power to the State Governments.

(b) and (c) Revision of delegation of power to Chief Conservator of Forests, Regional Offices, is under consideration of this Ministry.

Fake Degrees

3761. SHRI JAGAT VIR SINGH DRONA : Will the Minister of AGRICULTURE be pleased to state:

(a) whether a racket of fake degrees has come to light in Chandra Sekhar Agricultural University in Kanpur in January, 1997:

(b) if so, whether any inquiry has been conducted in this regard:

(c) if so, the findings thereof; and

(d) the action proposed to curb this menace?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) to (d) The information is being collected and the same will be placed on the Table of the Lok Sabha in due course.

Computers to Stop Dissection of Animals

3762. SHRI BHAKTA CHARAN DAS : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Animal Welfare Board of India propose to introduce sophisticated software models of computers to stop dissection of animals in schools;

(b) if so, the time by which these computers are likely to be introduced;

(c) whether the matter has also been discussed with the State Governments;

(d) if so, the response of the State Governments thereto;

(e) whether any State Welfare Board is likely to be set up; and

(f) if so, the details thereof and the main functions of the Board?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) Introduction of the software model of computers in schools to stop dissection has been recommended by the Animal Welfare Board of India to the State Governments.

(b) No decision to switch on to the computers has yet been taken by the Ministry of Human Resource Development which is the implementing Ministry for this purpose.

(c) The Chairman of Animal Welfare Board of India has addressed letters to the Chief Ministers of the State Governments.

(d) Most of the State and Central Education Boards have indicated that due to resource crunch and non-availability of computer equipments readily they will not be in a position to switch on to the computer immediately. They have also expressed that valuable experience gained through dissection can not be fully substituted by computer models.

(e) and (f) State Advisory Boards for animal welfare have been established in 24 States/Union Territories. The main functions of these Boards are : advise the State Governments in all matters concerning animal welfare, guide the activities of Animal Welfare Organisations in the respective States and to provide financial assistance if possible, liaise with the Animal Welfare Board of India in the enforcement of the legislations concerning animal welfare, and to encourage the formation of public opinion against the infliction of unnecessary pain or sufferings to animals.

[Translation]

Sugar Mills in Madhya Pradesh

3763. DR. LAXMINARAYAN PANDEY : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether notice has been issued by the Central Pollution Control Board to sugar mills in Ratlam district in Madhya Pradesh to close the mills for defying the rules;

(b) whether any action has been taken by the Government after getting their response;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?